

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 09/07/2014

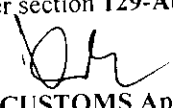
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. C/A/52725/2014-CU[DB] dated 01/07/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
¹ C/Stay/51695/2014, C/51409/2014 C/COD/51696/2014		Inaland Container Deport New Delhi(iced Tkd)

Name and Address of Respondent

2

Radhey Sons
367/3, katra Hussein Bux, khari Baoli
DELHI-110006

Copy To

3 Advocate(s) / Consultant(s):

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36). Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R.

14 Office Copy

15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB

Customs COD Application No. C/COD/51696/2014
Customs Stay Application No.C/S/51695/2014 in
Customs Appeal No.C/51409/2014-CU[DB]

[Arising out of O-I-Appeal No.CC(A) Cus.ICD/734-738/2013
dated 07.11.2013 passed by the Commissioner of Customs
(Appeals), New Delhi].

C.C. New Delhi ...Appellant

Vs.

M/s.Radhey Sons ... Respondent

Present for the Appellant : Shri.Rakesh Puri,D.R.
Present for the Respondent : Shri.Prem Ranjan, Advocate

Coram: Hon'ble Mr.D.N.Panda, Judicial Member
Hon'ble Mr. Rakesh Kumar, Technical Member

Date of Hearing/Decision: 01.07.2014

Final ORDER NO. 52725/2014 DATED:01.07.2014

PER: D.N.PANDA

There is no objection from other side against delay
condonation application of Revenue. Accordingly, that is
allowed and the delay is condoned.

2. Both sides agree that on the date of receipt of the
present order Id. adjudicating authority shall ^{issue notice of hearing and} pass appropriate
order carrying out direction of the Id. Commissioner (Appeals) ^{after}
^{hearing the Respondent}

Subul.